

Form 26 (See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR BYE-ELECTION TO COUNCIL OF STATES FROM MADHYA PRADESH

PART A

I Sumitra Balmik, w/o late shri Gurucharan, Aged 67 years, resident of H.N-409, Udyan Gas Company, Ranjhi Ambedkar Ward, Ranjhi, Jablpur (M.P.) 482005, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janta Party
- (2) My name is enrolled in 99 Cant Jabalpur, Assembly Constituency, Jabalpur Madhya Pradesh (Name of the Constituency and the state), at Serial No. 123 in Part No. 58



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सुमित्रा बाल्मीक पत्नि स्व.श्री गुरूवरण निवासी मकान नं. 409, उदयान कंपनी, रांझी अम्बेडकर वार्ड होंझी जबल्या 482005 हाल मुकाम भोपाल एवं

न्द्र हिंच हिंचा पुरार विधान स्थार भाषालु

त्रातात्र कर्षाते क्षेत्र स्वातंत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्ष त्रात्र क्षेत्र विकास क्षेत्र क्षेत्र

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- (3) My contact telephone number(s) is/are +91-9424307228 and my e-mail id is: sumitrabalmik81@gmail.com and my social media account(s) are:-
- (i) Facebook:- Sumitra balmik
- (ii) Twitter:- sumitraBJPMP
- (iii) Instagram: N.A

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

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SI. No.	Names	PAN	the last	Retu	Il income shown in Income Tax irn(in Rupees) for the five Financial Years pleted (as on 31st March)
1.	Self	AMZPB3108R	N.A.	(i)	Rs. Nil
				(ii)	Rs. Nil
				(iii)	Rs. Nil
				(iv)	Rs. Nil
				(v)	Rs. Nil
2.	Spouse	N.A.	N.A.		N.A.
3.	Dependent 1	N.A.	N.A.		N.A.
4.	Dependent 2	N.A.	N.A.		NOTAR

Note: It is mandatory for PAN holder to mention PAN and in case of no clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)



DISTI. BHOPAL M.P.

MP-09/18/02/21

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Table

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section e.g. Sectionof IPC, etc.).	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE
(g)	Whether any Appeal / Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE O STORY BRIODAL REG. N MP-09/18/6 RIGT) 20 VALID-16/4

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) I have been convicted for the offences mentioned below:
- (If the candidate has been convicted, then tick this alternative and score off alternative
- (i) above, and give details in the Table below)

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts / Codes involved	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

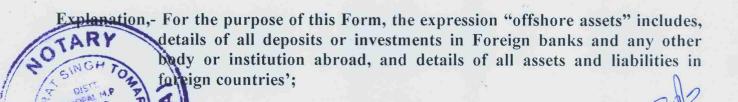
Note:

- 1. Details should be entered clearly and legibly in BOLD letters.
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3.Value of Bonds/Share Debentures as per the current market value in Stock

 Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment
- Note: 6. Details should include the interest in or ownership of offshore assets



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S. No.	Description	Self	Spouse	Dependent No. 1	Dependent No. 2
i)	Cash in hand	Rs. 10,000/-	N.A.	N.A.	N.A.
ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	(1) State Bank of India – Ranjhi, Jabalpur A/c No. 30805744487 Amount- Rs. 50,000/- (2) Allahabad Bank, Nagar Nigam, Jabalpur A/c No 50273547787 Amount- Rs. 2,00,000/-	N.A.	N.A.	N.A.
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	N.A.	N.A.	N.A.
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	N.A.	N.A.	N.A.
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	N-A	NA	N.A.
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)		NA	BMOPAL M.P. E REG. NO MP-09/18/02/1 MLID-18/07/	A.T.
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Jewels- 05 Grams Value – Rs. 25,000/-	4.17	N.A.	N'A.
(viii)	Any other assets such as value of claims/interest	NIL	N.A.	N.A.	N.A.

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S. No.	Description	Self	Spouse	Dependent No. 1	Dependent No. 2
(ix)	Gross Total value	Rs. 2,85,000/-	N.A.	N'A	N.A.

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	Dependent-1	Dependent-2
(i)	Agricultural Land Location(s) Survey number(s)	N.A	N.A.	N.A.	O TARI SINGH DISTT. BHOHAL M.P. I. REG. NO IMP-09/18/02/21 a(c1)2021 VALID-18/07/26
	Area (total measurement in acres)	N.A	N.A.	N.A.	OF M.P
	Whether inherited property (Yes or No)	N.A	N.A. *	N.A.	N.A.
	Date of purchase in case of self - acquired property	N.A	N.A.	N.A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	N.A	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	N.A	N.A.	N.A.	N.A.
	Approximate Current market value	N.A	N.A.	N.A.	N.A.
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Plot having Khasra no. 279/15/1 and 279/4/2 in Bhadpura, Jabalpur	N.A.	N.A.	N.A.
	Area (total measurement in sq. ft.)	2670 sqf	N.A.	N.A.	N.A.

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	Whether inherited property (Yes or No)	N.A	N.A.	N.A.	N.A.
	Date of purchase in case of self - acquired property	28.6.2012	N.A.	N.A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	9,34,500.00/-	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	N.A	N.A.	N.A.	N.A.
	Approximate current market value	15,00,000.00/-	N.A.	N.A.	N.A.
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	N.A	N.A.	N.A.	N.A.
	Area (total measurement in sq. ft.)	N.A	N.A.	N.A.	N.A.
	Built-up Area (total measurement in sq.ft.)	N.A	N.A.	N.A.	N.A.
	Whether inherited property (Yes or No)	N.A	N.A.	N.A.	N.A.
	Date of purchase in case of self - acquired property	N.A	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	N.A	N.A.	N.A.	N.A.
	Any Investment on the property by way of development, construction etc.	N.A	N.A.	N.A.	N.A.
	Approximate current market value	N.A	N.A.	N.A.	N.A.
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	N.A	N.A.	N.A.	N.A.
	Area (Total measurement in sq. ft)	N.A	N.A.	N.A.	N.A.
		10	VALID-18/07/26	2/	9/1

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Built up Area (Total measurement in sq. ft.)	N.A	N.A.	N.A.	N.A.
Whether inherited property (Yes or No)	N.A	N.A.	N.A.	N.A.
Date of purchase in case of self – acquired property	N.A	N.A.	N.A.	N.A.
Cost of property (in case of purchase) at the time of purchase	N.A	N.A.	N.A.	N.A.
Any Investment on the land by way of development, construction etc.	N.A	N.A.	N.A.	N.A.
Approximate current market value	N.A	N.A.	N.A.	N.A.
Others (such as interest in property)	N.A	N.A.	N.A.	N.A.
Total of current market value of (i) to (v) above	15,00,000.00/-	N.A.	N.A.	N.A.

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-2	Dependent-3
i)	Loan or dues Bank/Financial Institution(s) Name of Bank Financial Institution Amount outstanding, Nature of loan	Union Bank of India Branch – Russel Chowk Rs. 340000/-	N.A.	N.A.	N.A.
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	N.A	IIO I	N.A. SINGH DISTI. O BHOPAL M.P REG. NO P109/18/02/21 R(cf) 2021	N.A.

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	Any other liability	N.A	N.A.	N.A.	N.A.
	Grand total of liabilities	Rs 3,40,000/-	N.A.	N.A.	N.A.
(ii)	Government Dues: Dues to departments dealing with Government accommodation	accommany time of notifi (B) If answed declaration (i) (ii)	cation provide during the last cation of the crew cation of the crew cation of the crew cation of the crew cation of the address of the cation of the address of the cation of the catio	es payable in respect of rument on, towards- (a) rent; charges; ges; and	e e e e e e e e e e e e e e e e e e e
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	N.A	N.A.	N.A.	N.A.

		Self	Spouse	Dependent-1	Dependent-2
(iv) Income	Tax dues	N.A	N.A.	N.A.	N.A.
(v) GST	dues	N.A	N.A.	N.A.	N.A.
(vi) Munic	cipal/Property tax dues	N.A	N.A.	N.A.	N.A.
(vii) Any o	ther dues	N.A	N.A.	N.A.	N.A.
(viii) Grand Gover	total of all	N.A	N.A.	N.A.	N.A.
ix) are in the am	dispute, if so, mention abount involved and the ity before which it is	N.A	G G MP-00	SINGH DISTI: OO OPAL M.P. & EG. NO A M18/02/21 D	N.A.

(9) Details of profession or occupation:

- (a) Self: Social service
- (b) Spouse: N.A.

(9A) Details of source(s) of income:

- (a) Self: Family Pension
- (b) Spouse: N.A.

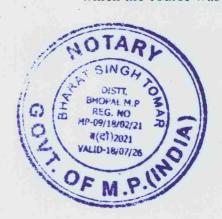
(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate..... N.A.....
- (b) details of contracts entered into by spouse N.A
- (c) details of contracts entered into by dependents N.A

(10) My educational qualification is as under:

Bachelor of Arts, final year 2012, M.P Bhoj (open) University Bhopal (M.P)

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



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PART – B ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:

1.		Name of the candidate		Sumitra Balmik w/o Late shri Gurucharan				
2.		Full postal address		H.N 409, Udyan Gas Company, Ranjhi Ambedkar Ward, Ranjhi, Jablpur (M.P.) 482005				
3.		Number and name of the constituency and State						
4.		Name of the political party which set up the candidate (otherwise write 'Independent')		Bharatiya Janata Party Bharatiya Janata Party SINGH OISTI. BHOPAL MP PEG. NO				
5. Total number of pending cases		ing criminal	NOT APPLICAB	BLE .	(2) (ED MP-09/18/02/21 (C) (C) (C) (C) (C) (C) (C) (C) (C) (C)			
6.		Total Number of cases convicted	s in which	NOT APPLICABLE				
7. ,		PAN		Year for which last Income Tax Return filed Total Income Shown				
		(a) Candidate	AMZPB3108R	NOT APPLICABLE NOT		T APPLICABLE		
		(b) Spouse	N.A.	NOT APPLICABLE		NOT APPLICABLE		
		(c) Dependent No.1 N.A.		NOT APPLICABLE		NOT APPLICABLE		
8.		(d) Dependent No.2 N.A. Details of Assets and Liabilities (inc		NOT APPLICABLE uding offshore assets) in rupees				
		Description	Candidate	Spouse	Dependent-1	Dependent-2		
Α.		Moveable Assets (Total value)	Rs.2,85,000/-	N.A.	N.A.	N.A.		
В.		Immovable Assets	<i>x</i>					
	I	Purchase Price of self-acquired immovable property	Rs. 9,34,500/-	- N.A.	N.A.	N.A.		
	II	Development/const ruction cost of immovable property after purchase (if applicable)	NIL	N.A.	N.A.	N.A.		
	III	Approximate Current Market Price		N.A.	N.A.	N.A.		
		(a) Self-acquired assets (Total Value)	Rs 15,00,000/	<u>-</u>				
		(b) Inherited assets (Total Value)	NIL			_		
9.		Liabilities	NIL	N.A.	N.A.	N.A.		
	(i)	Government dues (Total)	NIL	N.A.	N.A.	N.A.		
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	(ii)	Loans from Bank, Financial Institutions and others (Total)	3,40,00	00/-	N.A.	· N.A.	N.A.				
10.		Liabilities that are under dispute									
	(i)	Government dues (Total)	NIL	N.A.	N.A.	N.A.	N.A.				
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	N.A.	N.A.	N.A.	N.A.				
		Highest educational qualification: Bachelor of Arts, 2012, M.P Bhoj(open) University Bhopal (M.P)									

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(Give details of highest School /University education mentioning the full form of the certificate/diploma/ degree course, name of the School /College/ University and the year in which the course was

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 31.05.2022.

completed.)

DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
- **Note**: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- **Note**: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath missioner or Magistrate before whom the Affidavit is sworn.

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Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

- I, Sumitra Balmik, w/o late shri Gurucharan Aged 67 years, resident of H.N 409, Udyan Gas Company, Ranjhi Ambedkar Ward, Ranjhi, Jablpur (M.P.) 482005a candidate at the above election, do hereby solemnly affirm and state on oath as under:-
- 1. I have been not been allotted govt. accommodation during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.05.2022.
- 2. "No dues certificates" form the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 31.05.2022

-09/18/02/21 목(국) 2021 3 DEPONENT

IDENTIFIED BY

NAME Adu Mehal Bharadway

ADDRESS 17 LIk 399 hosalde

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THARAT SINGH TOMAR